

ITEM NO.302

COURT NO.5

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34696/2010

(Arising out of impugned final judgment and order dated 12-05-2010 in PIL No. 52/2007 passed by the Gauhati High Court)

VOLUNTARY ARUNACHAL SENAA

Petitioner(s)

VERSUS

THE STATE OF ARUNACHAL PRADESH & ORS.

Respondent(s)

([PART HEARD BY HON'BLE ANIRUDDHA BOSE AND HON'BLE BELA M. TRIVEDI, JJ.]

IA No. 184112/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 136318/2019 - CLARIFICATION/DIRECTION, IA No. 49259/2021 - INTERVENTION APPLICATION & IA No. 136310/2019 - INTERVENTION/IMPLEADMENT)

WITH

W.P.(Cr1.) No. 165/2021 (PIL-W)

Date : 20-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Prashant Bhushan, AOR
Ms. Neha Rathi, Adv.
Ms. Kajal Giri, Adv.
Mr. Kamal Kishore, Adv.

Mr. Ansar Ahmad Chaudhary, AOR

For Respondent(s) Mr. Rajiv Datta, Sr.Adv.
Ms. Neha Singh, adv.
Mr. Anil Shrivastav, AOR

Mr. Tushar Mehta, SG (NP)
Mr. K M Nataraj, ASG
Mr. Shailesh Madiyal, Sr.Adv.(NP)
Mrs. Ranjana Narayan, Adv.
Mr. T A Khan, Adv.
Mrs. Swati Ghirdiyal, Adv.
Mr. T S Sabrish, Adv.

Mr. Vatsal Joshi, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Vikas Singh, Sr. Adv.
Mr. Manish Goswami, Adv.
Ms. Deepeika Kalia, Adv.
Mr. Keshav Khandelwal, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Ansar Ahmad Chaudhary, AOR

Mr. Prashant Bhushan, Adv.
Ms. Neha Rathi, AOR
Mr. Kamal Kishore, Adv.
Ms. Kajal Giri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C)No(s). 34696/2010

Heard learned counsel for the petitioner(s), learned additional solicitor general, learned senior counsel/counsel for the respondent no.1, respondent no.11 and respondent nos.4 to 6.

In this proceeding, certain contract given by the State of Arunachal Pradesh have been alleged to be faulty by the petitioner(s) mainly on the ground that these were given to near relative(s) of the then the Chief Minister of the State. On behalf of the respondent(s), it has been emphatically argued that these are all wild allegations and such allegations were not found to be approved by the High Court.

We do not want to keep the present petition, which has its genesis in a proceeding framed as a public interest litigation, pending. Let the complaint(s) over which the present petition is founded, be examined by the Comptroller and Auditor General of India (CAG). This Court would expect an early examination into the allegations, which are made by Mr.Bhushan in the public interest

litigation out of which the present proceeding arises. There are several interlocutory applications taken out, in connection with the main public interest litigation, seeking interference of this Court in certain subsequent contracts, which according to Mr. Bhushan suffer from the same set of flaws. But we are apprised by the learned counsel for the parties that an independent writ petition has been filed in relation to such subsequent set of contracts and hence we are not making any comment or observation in relation to these applications.

The present petition shall stand disposed of along with pending application(s), if any.

W.P.(Cr1.) No. 165/2021

In view of the order passed in SLP(C)No(s). 34696/2010 the present petition is also disposed of.

Pending application(s), if any, shall, stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR